

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4359

ANSWERED ON:28.03.2017

Expenses Incurred on Jail Inmates

Adsul Shri Anandrao ;Kataria Shri Rattan Lal;Munde Dr.Pritam Gopinath;Patil Shri Shivaji Adhalrao;Raut Shri Vinayak
Bhaurao;Shewale Shri Rahul Ramesh;Shrirang Shri Chandu Barne

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a huge discrepancy in expenses incurred on jail inmates by various States;
- (b) if so, the details thereof and the reaction of the Government in this regard;
- (c) whether it is necessary to have the accounts audited to ascertain whether the funds are being utilised for the benefit of the prisoners and if so, the details thereof;
- (d) whether the Government has decided to get the accounts audited through the Comptroller and Auditor General of India;
- (e) if so, the details thereof and the time by which final decision is likely to be taken by the Government in this regard;
- (f) whether serious deficiencies in the training of jail officers/staff in the country have been reported; and
- (g) if so, the details thereof along with the steps taken by the Government for jail reforms in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

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(a) & (b) : As per data compiled by National Crime Records Bureau, the State-wise details on expenses incurred on prison inmates during the last three years is at Annex-I. "Prisons" is a State subject and Prison Administration is primarily the responsibility of State Governments.

(c) to (e) : The Supreme Court has issued an order on 22.2.2017 in writ petition (Civil) 406/2013 titled "Inhuman Condition prevailing in 1382 prison in India". The Court has observed that there is a huge discrepancy on the amount spent on prison inmates between the Jails of one State to another. The Court has noted that it may perhaps be necessary to have the accounts audited and have, inter-alia, directed the Ministry of Home Affairs to have the accounts of the prisons audited with the assistance of C&AG . The C&AG have been apprised of the order of the Court.

(f) & (g): Jail Officers/Staff are provided training by various Central/State Institutes. The State/UT-wise details of Jail Officers and Staff who received Refresher / Specialized / Re-orientation training during 2015 is at Annex-II.

The Model Prison Manual 2016 which encompasses various aspects of prison administration/reforms viz. custodial management, vocational training, staff development etc., has been circulated to all States/UTs for their guidance and to ensure uniformity in basic principles governing prisons.
